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BOMBAY EVACUEE INTEREST (SEPARATION)VALIDATING AND SUPPLEMENTARY ACT, 1953

29 of 1953

[14th May, 1953]

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BOMBAY EVACUEE INTEREST (SEPARATION)VALIDATING AND SUPPLEMENTARY ACT, 1953

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An Act to validate and supplement certain provisions of the Evacuee Interest (Separation) Act, 1951, in its application to the State of Bombay. WHEREAS it is expedient to validate and supplement certain provisions of the Evacuee Interest (Separation) Act, 1951, in its application to the State of Bombay; It is hereby enacted as follows

1. Short title, extent and commencement :-

- (1) This Act may be called the Bombay Evacuee Interest (Separation) Validating and Supplementary Act, 1951
- (2) It extends to the whole of the State of Bombay
- (3) It shall come into force at once

2. Supplementing and validating of certain provisions of Act LXIV of 1951 :-

(a) The provisions of the Evacuee Interest (Separation Act, 1951, shall in so far as they relate to any of the matters enumerated in List II in the Seventh Schedule to the Constitution be deemed to be and always to have been valid and effectual for all purposes as if they had been in relation to any such matters as aforesaid enacted

by the State Legislature with effect from the 15th day of December 1952; and

(b) any order made or action taken by any competent authority or anything duly done under the said Act on and after the aforesaid date in so far as such order, section or thing relates to any such matters as aforesaid shall not be called in question on the ground that the order action or thing is invalid and ineffectual by reason of the incompetence of Parliament to make laws relating to any of the aforesaid matters.